

ITEM NO.8 Court 6 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 37/2020

HEMANT S. HATHI Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ORS. Respondent(s)
IA No. 17680/2020 - STAY APPLICATION)

WITH

W.P.(Cr1.) No. 48/2020 (X)
(FOR FOR STAY APPLICATION ON IA 20624/2020
IA No. 20624/2020 - STAY APPLICATION)

Date : 18-01-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Vikram Chaudhri, Sr. Adv.
Mr. Keshavam Chaudhri, Adv.
Ms. Ria Khanna, Adv.
Mr. Rishi Sehgal, Adv.
Mr. Devanshu Yadav, Adv.

Mr. Ranjit Kumar Sharma, AOR
Mr. Avadh Bihari Kaushik, AOR

For Respondent(s) Mr. Rajan Kr. Chourasia, Adv.
Mr. Manan Popli, Adv.
Mr. Kanu Agrawal, Adv.
Mr. O.P. Shukla, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent states that Mr. S.V.Raju, learned ASG has developed Covid who would be appearing in the matter and seeks deferment by two weeks.

On our query that when the petitioners are willing to pay the amount, why should there be delay, learned counsel

submits that the matter has been finalized and an affidavit will be filed within a week.

In view of the fact that the entire amount in respect of which charge sheet has been filed has been volunteered to be paid by the petitioners, we really see no reason why the money should not be received but then the excuse given today is such that we don't want to say anything more, except that all proceedings must remain in abeyance till we consider the matter.

List on 01.02.2022.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)